



## The Andhra Pradesh University (Amendment) Act, 1988

Act 7 of 1988

**Keyword(s):**

Academic Council, Affiliated Institution, Autonomous College, College, Constituent College, Registered Graduate, Registered Teacher

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THE ANDHRA PRADESH UNIVER-  
SITY ACTS (AMENDMENT) ACT, 1988.

ACT NO. 7 OF 1988\*.

[8th February, 1988.]

Enacted further to amend the Andhra Uni-  
versity Act, 1926, Sri Venkateshwara  
University Act, 1954, Osmania Univer-  
sity Act, 1959, Kakatiya University  
Act, 1976, Nagarjuna University Act,  
1976 and Sri Krishnadevaraya Univer-  
sity Act, 1981.

Be it enacted by the Legislative  
Assembly of the State of Andhra Pradesh  
in the Thirty-ninth Year of the Republic  
of India as follows:-

1 (1) This Act may be called the short title  
Andhra Pradesh University Acts (Amendment) and commence-  
ment.  
Act, 1988.

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\*Received the assent of the Governor on the 7th February  
1988. For Statement of Objects and Reasons, please see the  
Andhra Pradesh Gazette, Part IV-A, Extraordinary, dated the  
15th December, 1987, at Page 35.

(2) It shall be deemed to have come into force on the 9th November, 1987.

Amendment  
of Act II of  
1926.

2. In the Andhra University Act, 1925,—

(1) In section 4, sub-section (ii) shall be omitted;

(2) in section 8, in sub-section (1), for the words "by the Andhra Pradesh Commissionerate of Higher Education", the words "by such person or persons as it may direct" shall be substituted, and the words "The Commissionerate shall inform the State Government of the results of the inspection and inquiry" shall be omitted;

(3) in section 12,—

(A) in sub-section (1),

(a) in clause (a),—

(i) in the opening portion, for the words "Andhra Pradesh Commissionerate of Higher Education", the words "State Government" shall be substituted;

(ii) in sub-clause (ii) for the words "Andhra Pradesh Commissionerate of Higher Education", the words "University Grants Commission" shall be substituted;

(b) in clause (i), the proviso shall be omitted;

(B) for sub-section (3) the following shall be substituted, namely:—

"(3). When the Vice-Chancellor is unable to exercise his powers, perform his functions and discharge his duties owing to absence, illness, or any other cause or when the office of Vice-Chancellor is vacant, it shall be competent for the State Government to appoint a person to be in-charge Vice-Chancellor. The person so appointed as in-charge Vice-Chancellor shall

exercise the powers, perform the functions and discharge the duties of the Vice-Chancellor until the Vice-Chancellor assumes the office, or as the case may be, a new Vice-Chancellor is appointed in accordance with sub-section (1).”;

(4) in section 18, for sub-section (1), the following sub-section shall be substituted, namely:—

“(1) The Executive Council shall consist of the following persons, namely:—

**CLASS-I—EX-OFFICIO MEMBERS:**

(1) the Vice-Chancellor;

(2) the Rector ;

(3) the Secretary to Government or Joint Secretary to Government, Education Department or the Director of Higher Education, as may be nominated by the State Government,

**CLASS-II—OTHER MEMBERS:**

(1) three persons nominated by the State Government of whom one shall be representative of Industries or Commerce, one shall be representative of legal, engineering or medical profession and one shall be a person with experience in banking or accounting;

(2) one Professor and one Principal or Dean of the University College or Professional Colleges, one Principal of the affiliated colleges nominated by the State Government, by rotation in the order of seniority for a period of one year on the recommendation of the vice-Chancellor;

(3) three eminent educationists nominated by the State Government.”;

(5) in section 19-A, in sub-section (1), for clauses (b) and (c), the following shall be substituted, namely:—

"(b) two members of the Executive Council nominated by the Executive Council"

"(c) one member of the Executive Council representing banking or accounting."

(6) for section 22, the following shall be substituted, namely:--

"Academic Senate: 22. The Academic Senate shall consist of the following persons, namely—

- (1) the Vice-Chancellor;
- (2) the Rector;
- (3) all Principals of the University Colleges;
- (4) the Secretary to Government, Education Department;
- (5) the Director of Higher Education;
- (6) the Director, National Cadet Corps;
- (7) all Deans, Chairmen of Faculties, Directors of Schools and Administrative Deans;
- (8) ten or one-third of the Heads of the Departments of the University, whichever is less nominated by the State Government on the recommendation of the Vice-Chancellor;
- (9) ten or one-third of the Professors of the University whichever is less nominated by the State Government on the recommendation of the Vice-Chancellor;
- (10) ten or one-third of the Chairmen, Boards of Studies, whichever is less nominated by the State Government on the recommendation of the Vice-Chancellor;
- (11) ten teachers of the University, Constituent and affiliated colleges nominated by rotation by the State Government;

(12) ten Principals of the affiliated colleges nominated by the State Government;

(13) two Heads of Research Laboratories and institutions in the University area recognised by the University nominated by the State Government;

(14) six students for a term of one year, two each from—

(a) under graduate (professional and non-professional courses);

(b) post-graduate; and

(c) research scholars nominated by the State Government from the names recommended by the Vice-Chancellor on the basis of merit as prescribed;

(15) seven persons from the alumni of the University representing one Scheduled Castes, one Scheduled Tribes and one Backward Classes, one woman, one professor from such areas as Linguistics, Medicine or law, one management of the College, one representing Commerce and Industry nominated by the State Government; and

(16) such members of the Executive Council who are not otherwise members of the Academic Senate.”;

(7) for section 25-A, the following section shall be substituted, namely:—

“Planning and Monitoring Board.

25-A. (1) There shall be a Planning and Monitoring Board consisting of—

(1) the Vice-Chancellor (Chairman);

(2) four from among the Principals of the University and Professional Colleges, Deans, Chairmen of Faculties nominated by the Vice-Chancellor;

(3) two Educationists nominated by the State Government;

(4) two nominees of the University Grants Commission.

(2) The Board shall be the Principal planning and reviewing body and it shall also arrange for periodical monitoring of the developmental programmes and of teaching and research in the University;

(8) section 31-A shall be omitted;

(9) in section 34 in sub-section (2), for the word "Registrar", the words "Registrar or Dean" shall be substituted;

(10) for section 34-A, the following shall be substituted, namely:—

"Constitution of Selection Committee. 34-A. (1) There shall be constituted a selection committee in regard to the appointment of Professors, Readers and Lecturers which shall consist of the following, namely:—

(1) the Vice-Chancellor;

(2) nominee of the University Grants Commission;

(3) three experts from outside the University to be nominated by the Vice-Chancellor of whom atleast two shall be present in the selection Committee;

(4) Chairman of the Board of Studies concerned;

(5) Head of the Department concerned;

Provided that no person shall participate in the meetings of the selection committee for any appointment, if he or his near relative is a candidate for that appointment:

Provided further that no teacher holding a post lower in rank than the one to which the appointment is to be made, shall be a member of the selection committee.

(2) The Dean of the Academic Affairs shall be the Secretary of the Selection Committee. If there is no such Dean, the Registrar shall be the Secretary.

(11) in section 36, for the words "Andhra Pradesh Commissionerate of Higher Education", the words "State Government" shall be substituted;

(12) in section 37, in sub-section (2), for the words "Andhra Pradesh Commissionerate of Higher Education", the words "State Government" shall be substituted;

(13) in section 37-D, for the words "Andhra Pradesh, Commissionerate of Higher Education" in the four places where they occur, the words "State Government" shall be substituted.

3. In Sri Venkateswara University Act, 1954,— Amendment of Act XIV of 1954.

(1) in section 4, sub-section (2) shall be omitted;

(2) in section 8, in sub-section (1), for the words "by the Andhra Pradesh Commissionerate of Higher Education" the words "by such person or persons as it may direct", shall be substituted, and the words "The Commissionerate shall inform the State Government of the results of the inspection and inquiry", shall be omitted;

(3) in section 12,—

(A) in sub-section (1),—

(a) in clause (a),—

(i) in the opening portion, for the words "Andhra Pradesh Commissionerate of Higher Education", the words "State Government" shall be substituted;

(ii) in sub-clause (ii), for the words "Andhra Pradesh Commissionerate of Higher Education", the words "University Grants Commission" shall be substituted;

(b) in clause (i), the proviso shall be omitted;  
 (B) for sub-section (3) the following shall be substituted, namely:—

“(3). When the Vice-Chancellor is unable to exercise his powers, perform his functions and discharge his duties owing to absence, illness, or any other cause or when the office of Vice-Chancellor is vacant, it shall be competent for the State Government to appoint a person to be in-charge Vice-Chancellor. The person so appointed as in-charge Vice-Chancellor shall exercise the powers, perform the functions and discharge the duties of the Vice-Chancellor until the Vice-Chancellor assumes the office, or as the case may be, a new Vice-Chancellor is appointed in accordance with sub-section (1).”;

(4) in section 18, for sub-section (1), the following sub-section shall be substituted, namely:—

“(1) The Executive Council shall consist of the following persons, namely:—

**CLASS—I—EX-OFFICIO MEMBERS:**

- (1) the Vice-Chancellor;
- (2) the Rector;
- (3) the Secretary to Government or the Joint Secretary to Government, Education Department or the Director of Higher Education as may be nominated by the State Government;
- (4) the Executive Officer, Tirumala Tirupathi Devasthanams;

**CLASS—II—OTHER MEMBERS:**

- (1) three persons nominated by the State Government of whom one shall be a representative of Industries or Commerce, one shall be representative of Legal Engineering or medical profession and one shall be a person with experience in banking or accounting;

(2) one professor and one Principal or Dean of the University Colleges, Professional Colleges, one Principal of the affiliated colleges nominated by the State Government by rotation in order of seniority for a period of one year on the recommendation of the Vice-Chancellor;

(3) three eminent educationists nominated by the State Government.”;

(5) for section 23, the following shall be substituted, namely:—

Academic Senate. 23. The Academic Senate shall consist of the following persons, namely:—

- (1) the Vice-Chancellor;
- (2) the Rector;
- (3) all Principals of the University Colleges;
- (4) the Secretary to Government, Education Department;
- (5) the Director of Higher Education;
- (6) the Director, National Cadet Corps;
- (7) all Deans or Chairmen of Faculties, Directors of Schools and Administrative Deans;
- (8) ten or one-third of the Heads of the Departments of the University, whichever is less, nominated by the State Government on the recommendation of the Vice-Chancellor;
- (9) ten or one-third of the Professors of the University whichever is less, nominated by the State Government on the recommendation of the Vice-Chancellor;
- (10) ten or one-third of the Chairmen, Boards of Studies, whichever is less, nominated by the State Government on the recommendation of the Vice-Chancellor;

(11) ten teachers of the University, constituent and affiliated colleges nominated by rotation by the State Government;

(12) ten principals of the affiliated Colleges nominated by the State Government;

(13) two heads of Research Laboratories and institutions in the University area recognised by the University nominated by the State Government;

(14) six students for a term of one year, two each from among the—

(a) under-graduate (Professional and non-professional courses);

(b) post-graduates; and

(c) research scholars nominated by the State Government from the names recommended by the Vice-Chancellor on the basis of merit as prescribed;

(15) seven persons from the alumni of the University representing one Scheduled Castes, one Scheduled Tribes, one Backward Classes, one Woman, One Professor from such areas as Engineering, Medicine or Law, one management of the college, one representing Commerce and Industry nominated by the State Government; and

(16) such members of the Executive Council, who are not otherwise members of their Academic Senate.<sup>2</sup>

(c) for section 26-A, the following section shall be substituted, namely:—

<sup>2</sup>Planning and Monitoring Board. 26-A (1) There shall be a Planning and Monitoring Board consisting of—

(1) the Vice-Chancellor (Chairman);

(2) four from among the Principals of the University and Professional Colleges, Deans, Chairmen or Faculties nominated by the Vice-Chancellor;

(3) two educationists nominated by the State Government;

(4) two nominees of the University Grants Commission.

(2) The Board shall be the principal Planning and reviewing body and it shall also arrange for periodical monitoring of the developmental programmes and of teaching and research in the University.

(7) section 32-A shall be omitted;

(8) in section 35-A, in sub-section (1), for the word "Registrar", the words "Registrar or Dean" shall be substituted;

(9) for section 36, the following shall be substituted, namely:---

"Constitution of Selection Committee. 36. (1) There shall be constituted a selection committee in regard to the appointment of Professors, Readers and Lecturers which shall consist of the following, namely:--

(1) the Vice-Chancellor;

(2) nominees of the University Grants Commission;

(3) three experts from outside the University to be nominated by the Vice-Chancellor of whom at least two shall be present in the selection committee;

(4) Chairman of the Board of Studies concerned;

(5) Head of the Department concerned;

Provided that no person shall participate in the meetings of the selection committee for any appointment, if he or his near relative is a candidate for that appointment;

Provided further that no teacher holding a post lower in rank than the one to which the appointment

is to be made, shall be a member of the selection committee.

(2) The Dean of the Academic Affairs shall be the Secretary of the selection committee. If there is no such Dean, the Registrar shall be the Secretary.

(10) in section 39, in sub-section (2), for the word's "Andhra Pradesh Commissionerate of Higher Education," the words, "State Government" shall be substituted;

(11) in section 40-B, in sub-section (1), for clauses (b) and (c), the following shall be substituted, namely:—

"(b) two members of the Executive Council nominated by the Executive Council,

(c) one member of the Executive Council to represent banking or accounting,";

(12) in section 40-C, for the word's "Andhra Pradesh Commissionerate of Higher Education" in the four places where they occur, the words "State Government" shall be substituted.

Amendment  
of Act IX  
of 1959.

4. In the Osmania University Act, 1959,—

(1) in section 4, sub-section (2) shall be omitted;

(2) in section 8, in sub-section (1) for the words "by the Andhra Pradesh Commissionerate of Higher Education" the words "by such person or persons as it may direct" shall be substituted and the words "The Commissionerate shall inform the Government of the results of the inspection and inquiry" shall be omitted.

(3) in section 12, in sub-section (1), in clause (a)

(i) in the opening portion, for the words "Andhra Pradesh Commissionerate of Higher Education", the word "Government" shall be substituted.

(ii) in sub-clause (ii), for the words "Andhra Pradesh Commissionerate of Higher Education", the words "University Grants Commission" shall be substituted;

(4) in section 13, for sub-section (3), the following shall be substituted, namely:--

"(3). When the Vice-Chancellor is unable to exercise his powers, perform his functions and discharge his duties owing to absence, illness, or any other cause or when the office of Vice-Chancellor is vacant, it shall be competent for the State Government to appoint a person to be in-charge Vice-Chancellor. The person so appointed as in-charge Vice-Chancellor shall exercise the powers, perform the functions and discharge the duties of the Vice-Chancellor until the Vice-Chancellor resumes the office, or as the case may be, a new Vice-Chancellor is appointed in accordance with sub-section (1).";

(5) in section 14, in sub-section (6), the proviso shall be omitted;

(6) in section 20, for sub-section (1), the following sub-section shall be substituted, namely:--

"(1) The Executive Council shall consist of the following persons, namely:--

#### CLASS-I--EX-OFFICIO MEMBERS:

- (1) the Vice-Chancellor;
- (2) the Rector;

(3) the Secretary to Government or the Joint Secretary to Government, Education Department or the Director of Higher Education as may be nominated by the Government;

#### CLASS-II--OTHER MEMBERS:

(1) three persons nominated by the Government of whom one shall be a representative of industries or commerce one shall be a representative of legal, engineering or medical profession and one shall be a person with experience in banking or accounting;

(2) One Professor and one Principal or Dean of the University Colleges or Professional Colleges, one Principal of the affiliated colleges nominated by the Government by rotation in order of seniority for a period of one year on the recommendation of the Vice-Chancellor;

(3) three eminent educationists nominated by the Government.”;

(7) for section 25, the following shall be substituted, namely:—

“Academic  
Senate.”

25. The Academic Senate shall consist of the following persons, namely:—

- (1) the Vice-Chancellor;
- (2) the Rector;
- (3) all principals of the University Colleges;
- (4) the Secretary to Government, Education Department;
- (5) the Director of Higher Education;
- (6) the Director, National Cadet Corps;
- (7) all Deans, Chairmen of Faculties, Directors of Schools and Administrative Deans;
- (8) ten or one-third of the Heads of the Departments of the University, whichever is less, nominated by the Government on the recommendation of the Vice-Chancellor;
- (9) ten or one-third of the Professors of the University whichever is less nominated by the Government on the recommendation of the Vice-Chancellor;
- (10) ten or one-third of the Chairmen, Boards of Studies, whichever is less nominated by the Government on the recommendation of the Vice-Chancellor;

(11) ten teachers of the University, constituent and affiliated colleges nominated by rotation by the Government;

(12) ten Principals of the affiliated colleges nominated by the Government;

(13) two heads of Research Laboratories and institutions in the University area recognised by the University nominated by the Government;

(14) six students for a term of one year, two each from among—

(a) under-graduates (professional and non-professional courses);

(b) Post-Graduates; and

(c) research scholars nominated by the Government from the names recommended by the Vice-Chancellor on the basis of merit as prescribed;

(15) seven from the alumni of the University representing one Scheduled Castes, one Scheduled Tribes, one Backward Classes, one Woman, one Professor from such areas as Engineering, Medicine or Law, one management of the College, one representing Commerce and Industry nominated by the Government; and

(16) such members of the Executive Council, who are not otherwise members of the Academic Senate;

(8) for section 28-A, the following section shall be substituted, namely:—

“Planning and Monitoring Board”

28. A (1) There shall be a planning and Monitoring Board consisting of:—

(1) the Vice-Chancellor (Chairman);

(2) four from among the principals of University and Professional Colleges, Deans, Chairmen of Faculties nominated by the Vice-Chancellor;

(3) two representatives nominated by the Government;

(4) two members of the University Grants Commission;

(5) The Board shall be the principal planning and controlling body and it shall also arrange for periodic monitoring of the developmental programmes and of teaching and research in the University;

(6) section 35 shall be omitted;

(7) in section 38-A, in subsection (1), for the word, "Registrar", the words "Registrar or Head" shall be substituted;

(8) for section 39, the following shall be substituted, namely:--

"Constitution of Selection Committee. 39. (1) There shall be constituted a Selection Committee in regard to the appointment of Professors, Readers and Lecturers which shall consist of the following, namely:--

(1) the Vice-Chancellor;

(2) nominee of the University Grants Commission;

(3) three experts from outside the University to be nominated by the Vice-Chancellor of whom at least two shall be present in the selection committee;

(4) Chairman of the Board of Studies concerned;

(5) Head of the Department;

Provided that no person shall participate in the meetings of the selection committee for any appointment, if he or his near relative is a candidate for that appointment;

Provided further that no teacher holding a post lower in rank than the one to which the appointment is to be made, shall be a member of the selection committee.

(2) The Dean of the Academic Affairs shall be the Secretary of the Selection Committee. If there is no such Dean, the Registrar shall be the Secretary.”;

(12) in section 41, for the words “Andhra Pradesh Commissionerate of Higher Education”, the word “Government” shall be substituted;

(13) in section 43, in sub-section (1), for clauses (b) and (c), the following shall be substituted, namely:—

“(b) two members of the executive council nominated by the Executive Council;:

(c) one member of the executive council to represent banking or accounting.”;

(14) in section 43-B, for the words “Andhra Pradesh Commissionerate of Higher Education”, in the four places where they occur, the word “Government” shall be substituted.

Amendment  
of Act 44  
of 1976.

5. In the Kakatiya University Act,  
1976,—

(1) in section 5, sub-section (3) shall be omitted;

(2) in section 7, in sub-section (1), for the words “by the Andhra Pradesh Commissionerate of Higher Education” the words “by such person or persons as it may direct” shall be substituted, and the words “The Commissionerate shall inform the Government of the results of the inspection and inquiry” shall be omitted;

(3) in section 10,—

(a) in sub-section (1),—

(i) in the opening portion, for the words "Andhra Pradesh Commissionerate of Higher Education", the word "Government" shall be substituted;

(ii) in sub-clause (ii), for the words "Andhra Pradesh Commissionerate of Higher Education", the words "University Grants Commission" shall be substituted;

(b) in sub-section (2), the proviso shall be omitted;

(4) in section 23, for the words "Andhra Pradesh Commissionerate of Higher Education", the word "Government" shall be substituted;

(5) in section 26, for the words "Andhra Pradesh Commissionerate of Higher Education" in the four places where they occur, the word "Government" shall be substituted;

(6) in section 33, in sub-section (1), for the word, "Registrar", the words "Registrar or Dean" shall be substituted;

(7) in the Schedule, in Statute 1, for clause (4) the following shall be substituted, namely:--

"(4) When the Vice-Chancellor is unable to exercise his powers, perform his functions and discharge his duties owing to absence, illness or any other cause or when the office of Vice-Chancellor is vacant, it shall be competent for the Government to appoint a person to be in-charge of Vice-Chancellor. The person so appointed as incharge Vice-Chancellor shall exercise the powers, perform the functions and discharge the duties of the Vice-Chancellor until the Vice-Chancellor assumes the office, or as the case may be, a new Vice-Chancellor is appointed in accordance with clause (1).";

(8) in statute 5, for clause (1) the following shall be substituted, namely:—

“(1) The Executive Council shall consist of the following persons, namely:—

**CLASS-I EX-OFFICIO MEMBERS:**

- (1) the Vice-Chancellor;
- (2) the Rector;

(3) the Secretary to Government, or the Joint Secretary to Government, Education Department or the Director of Higher Education as may be nominated by the Government.

**CLASS-II OTHER MEMBERS:**

(1) three persons nominated by the Government of whom one shall be representative of Industries or Commerce, one shall be a representative of legal, engineering or medical profession and one shall be a person with experience in banking or accounting;

(2) one professor and one principal or Dean of the University Colleges, professional Colleges, one principal of the affiliated Colleges nominated by the Government by rotation in order of seniority for a period of one year on the recommendation of the Vice-Chancellor;

(3) three eminent educationists nominated by the Government.”;

(9) for Statute 6 and the heading, the following Statute shall be substituted, namely:—

“The Academic Senate

6. The Academic Senate shall consist of the following persons, namely:—

- (1) the Vice-Chancellor;
- (2) the Rector;
- (3) all principals of the University Colleges;

(4) the Secretary to Government, Education Department;

(5) the Director of Higher Education;

(6) the Director, National Cadet Corps;

(7) all Deans, Chairmen of Faculties, Directors of Schools and Administrative Deans;

(8) ten or one-third of the Heads of the Departments of the University, whichever is less, nominated by the Government on the recommendation of the Vice-Chancellor;

(9) ten or one-third of the professors of the University whichever is less nominated by the Government on the recommendation of the Vice-Chancellor;

(10) ten or one-third of the Chairman, Board of Studies, whichever is less nominated by the Government on the recommendation of the Vice-Chancellor;

(11) ten Teachers of the University, constituent and affiliated colleges, nominated by rotation by the Government;

(12) ten principals of the affiliated Colleges nominated by the Government;

(13) the heads of Research Laboratories and institute in the University area recognised by the University nominated by the Government;

(14) six students for a term of one year, two each from among the—

(a) under graduates (professional and non-professional courses).

(b) post graduates; and

(c) research Scholars nominated by the Government from the names recommended by the Vice-Chancellor on the basis of merit as prescribed;

(15) seven persons from the alumni of the University representing one Scheduled Castes, one Scheduled

Tribes, one Backward Classes, one woman, one professor from such areas as Engineering, Medicine or Law, one management of the college, one representing commerce and industry nominated by the Government; and

(16) such members of the executive council, who are not otherwise members of the Academic Senate.”;

(10) for Statute 12 and the heading the following Statute shall be substituted, namely:—

#### THE PLANNING AND MONITORING BOARD

“Planning and  
Monitoring Board.

12. (1) There shall be a planning and Monitoring Board consisting of:—

(1) the Vice-Chancellor (Chairman);

(2) four from among the principals of University and professional colleges, Deans, Chairmen of Faculties nominated by the Vice-Chancellor;

(3) two educationists nominated by the Government;

(4) two nominees of the University Grants Commission.

(2) The Board shall be the principal planning and reviewing body and it shall also arrange for periodical monitoring of the developmental programmes and of teaching and research in the University.”;

(11) in Statute 14, in clause (1) for sub-clauses (b) and (c) the following shall be substituted, namely:—

“(b) two members of the executive council nominated by the Executive Council;

(c) one member of the executive council to represent banking or accounting.”;

(12) for Statute 15, the following Statute shall be substituted namely:—

## SELECTION COMMITTEE

“Constitution of Selection Committee. 15. (1) There shall be constituted a selection Committee in regard to the appointment of professors, Readers and Lecturers which shall consist of the following name:—

- (1) the Vice-Chancellor;
- (2) nominee of the University Grants Commission;
- (3) three experts from outside the University to be nominated by the Vice-Chancellor of whom at least two shall be present in the selection Committee;
- (4) Chairman of the Board of studies concerned;
- (5) Head of the Department concerned;

Provided that no person shall participate in the meetings of the selection committee for any appointment, if he or his near relative is a candidate for that appointment:

Provided further that no teacher holding a post lower in rank than the one to which the appointment is to be made, shall be a member of the selection committee.

(2) The Dean of the Academic affairs shall be the Secretary of the Selection Committee. If there is no such Dean, the Registrar shall be the Secretary.”

Amendment of Act 43 of 1976.

. In the Nagarjuna University Act, 1976,—

(1) in section 5, sub-section (2) shall be omitted;

(2) in section 7, in sub-section (1), for the words “by the Andhra Pradesh Commissionerate of Higher Education” the words “by such person or persons as it may direct” shall be inserted and the words “the Commissionerate shall inform the Government of the result of the inspection and inquiry” shall be omitted;

(3) in section 10, in sub-section (1),

(i) in the opening portion for the words "Andhra Pradesh Commissionerate of Higher Education", the word "Government" shall be substituted;

(ii) in sub-clause (ii),—

(a) for the words "Andhra Pradesh Commissionerate of Higher Education", the words "University Grants Commission" shall be substituted,

(b) in sub-section (2), the proviso shall be omitted;

"(4) in section 23, for the words "Andhra Pradesh Commissionerate of Higher Education", the word "Government" shall be substituted;

(5) in section 26 for the words "Andhra Pradesh Commissionerate of Higher Education" in the four places where they occur, the word "Government" shall be substituted;

(6) in section 33, in sub-section (1), for the word "Registrar", the words "Registrar or Dean" shall be substituted;

(7) in the Schedule in Statute 1, for clause (4) the following shall be substituted, namely:—

(4). When the Vice-Chancellor is unable to exercise his powers, perform his functions and discharge his duties owing to absence, illness, or any other cause or when the office of Vice-Chancellor is vacant, it shall be competent for the Government to appoint a person to be in-charge of Vice-Chancellor. The person so appointed as incharge Vice-Chancellor shall exercise the powers, perform the functions and discharge the duties of the Vice-Chancellor until the Vice-Chancellor assumes the office, or as the case may be, a new Vice-Chancellor is appointed in accordance with clause (1).";

(8) in statute 5, for clause (1), the following clause shall be substituted, namely:—

"(1) The Executive Council shall consist of the following persons, namely:—

## CLASS—I EX-OFFICIO MEMBERS.

- (1) the Vice-Chancellor;
- (2) the Rector;
- (3) the Secretary to Government, or the Joint Secretary to Government, Education Department or the Director of Higher Education as the case may be nominated by the Government.

## CLASS—II OTHER MEMBERS:

(1) three persons nominated by the Government of whom one shall be a representative of Industries or Commerce, one shall be a representative of legal, engineering or medical profession and one shall be a person with experience in banking or accounting.

(2) One Professor and one Principal, Dean of the University Colleges; Professional Colleges, one Principal of the affiliated colleges nominated by the Government by rotation in order of seniority for a period of one year on the recommendation of the Vice-Chancellor.

(3) three eminent educationists nominated by the Government.”;

(9) for statute 6 and the heading, the following shall be substituted, namely:—

## THE ACADEMIC SENATE.

“The Academic Senate. 6. The Academic senate shall consist of the following persons, namely:—

- (1) the Vice-Chancellor;
- (2) the Rector;
- (3) all Principals of the University Colleges;
- (4) the Secretary to Government, Education Department;
- (5) the Director of Higher Education;
- (6) the Director, National Cadet Corps;

(7) all Deans, Chairmen of Faculties, Director of Schools and Administrative Deans;

(8) ten or one third of the Heads of the Departments of University; whichever is less, nominated by the Government or the recommendation of the Vice-Chancellor;

(9) ten or one third of the Professors of the University whichever is less nominated by the Government on the recommendation of the Vice-Chancellor;

(10) ten or one third of the Chairmen, Boards of studies; whichever is less nominated by the Government on the recommendation of the Vice-Chancellor;

(11) ten teachers of the University, Constituent and affiliated colleges nominated by rotation by the Government;

(12) ten Principals of the affiliated colleges nominated by the Government;

(13) two heads of Research Laboratories and institutions in the University area recognised by the University nominated by the Government;

(14) six students for a term of one year, two each from among the,—

(a) under-graduate (Professional and non-professional courses);

(b) Post-Graduates, and

(c) Research scholars nominated by the Government from the names recommended by the Vice-Chancellor on the basis of merit as prescribed;

(15) seven persons from the alumni of the University representing one Scheduled Castes, one Scheduled Tribes, one Backward Classes, one Woman, one professor from such areas as engineering, medicine or law, one management of the College, one

representing Commerce and industry nominated by the Government; and

(16) such members of the executive council, who are not otherwise members of the Academic Senate.”;

(10) for Statute 12 and the heading, the following shall be substituted, namely:—

### THE PLANNING AND MONITORING BOARD.

“Planning and Monitoring Board.

12. (1) There shall be a Planning and Monitoring Board consisting of:—

(1) the Vice-Chancellor (Chairman);

(2) four from among the Principals of University and professional colleges, Deans, Chairmen of Faculties nominated by the Vice-Chancellor;

(3) two Educationists nominated by the Government;

(4) two nominees of the University Grants Commission.

(2) The Board shall be the principal planning and reviewing body and it shall also arrange for periodical monitoring of the developmental programmes and of teaching and research in the University.

(11) in statute 14, in clause (1) for sub-clauses (b) and (c), the following shall be substituted, namely:—

“(b) two members of the Executive Council nominated by the Executive Council;

(c) one member of the Executive Council to represent banking or accounting.”;

(12) for statute, 15, the following Statute shall be substituted, namely:—

“Constitution of Selection Committee.  
15. (1) There shall be constituted a Selection Committee in regard to the appointment of Professors, Readers and Lecturers which shall consist of the following, namely:—

- (1) the Vice-Chancellor;
- (2) nominee of the University Grants Commission;
- (3) three experts from outside the University to be nominated by the Vice-Chancellor of whom atleast two shall be present in the selection committee;
- (4) Chairman of the Board of studies concerned;
- (5) Head of the Department concerned:

Provided that no person shall participate in the meetings of the selection committee for any appointment, if he or his near relative is a candidate for that appointment:

Provided further that no teacher holding a post lower in rank than the one to which the appointment is to be made, shall be a member of the selection committee.

(2) The dean of the Academic affairs shall be the Secretary of the selection committee. If there is no such Dean, the Registrar shall be the Secretary.

7. In Sri Krishna Devaraya University Act, 1981,—

Amendment  
of Act 25  
of 1971.

(1) in section 5, sub-section (3), shall be omitted;

(2) in section 7, in sub-section (1) for the words "by the Andhra Pradesh Commissionerate of Higher Education" the words "by such person or persons as it may direct" shall be substituted and the words "The Commissionerate shall inform the Government of the results of the inspection and inquiry" shall be omitted;

(3) in section 10,—

(a) in sub-section (1).—

(i) in the opening portion, for the words "Andhra Pradesh Commissionerate of Higher Education", the word "Government" shall be substituted;

(ii) in sub-clause (ii), for the words "Andhra Pradesh Commissionerate of Higher Education", the words "University Grants Commission" shall be substituted;

(b) in sub-section (2), the proviso shall be omitted;

(4) in section 23, in clause (ii), for the words "Andhra Pradesh Commissionerate of Higher Education", the word "Government" shall be substituted;

(5) in section 26, for the words "Andhra Pradesh commissionerate of Higher Education" in the four places where they occurs, the word "Government" shall be substituted;

(6) in section 33, in sub-section (i), for the word, "Registrar", the words "Registrar or Dean" shall be substituted;

(7) in the Schedule, in Statute 1, for clause (4) the following shall be substituted, namely:—

"(4) When the Vice-Chancellor is unable to exercise his powers, perform his functions and discharge his duties owing to absence, illness or any other cause or when the office of Vice-Chancellor is vacant, it shall be competent for the Government to appoint a person to be in-charge of Vice-Chancellor. The person so appointed as in-charge Vice-Chancellor shall exercise the powers, perform the functions and discharge the duties of the Vice-Chancellor until the Vice-Chancellor assumes the office, or as the case may be, a new Vice-Chancellor is appointed in accordance with clause (1).";

(8) in Statute 5 for clause (1), the following clause shall be substituted, namely:—

"(1) The Executive Council shall consist of the following persons, namely:—

**CLASS—I EX-OFFICIO MEMBERS:**

- (1) the Vice-Chancellor;
- (2) the Rector;
- (3) the Secretary to Government, or the Joint Secretary to Government, Education Department or the Director of Higher Education as may be nominated by the Government.

**CLASS—II OTHER MEMBERS:**

(1) three persons nominated by the Government of whom one shall be a representative of Industries or Commerce, one shall be a representative of legal, engineering or medical profession, and one shall be a person with experience in banking or accounting;

(2) one Professor and one Principal or Dean of the University Colleges or Professional Colleges and one Principal of the Affiliated Colleges, nominated by the Government by rotation in order of seniority for a period of one year on the recommendation of the Vice-Chancellor.

(3) three eminent educationists nominated by the Government.”;

(9) for Statute 6 and the heading thereof the following Statute shall be substituted, namely:—

**THE ACADEMIC SENATE.**

The  
Academic  
Senate.

6. The Academic Senate shall consist of the following persons, namely:—

- (1) the Vice-Chancellor;
- (2) the Rector;

- (3) all Principals of the University Colleges,
- (4) the Secretary to Government, Education Department;
- (5) the Director of Higher Education;
- (6) the Director, National Cadet Corps;
- (7) all Deans, Chairmen of Faculties, Directors of Schools and Administrative Deans;
- (8) ten or one-third of the Heads of Departments of the University, whichever is less, nominated by the Government on the recommendation of the Vice-Chancellor;
- (9) ten or one-third of the Professors of the University whichever is less nominated by Government on the recommendation of the Vice-Chancellor;
- (10) ten or one-third of the Chairman, Boards of Studies, whichever is less nominated by the Government on the recommendation of the Vice-Chancellor;
- (11) ten teachers of the University, Constituent and affiliated colleges nominated by rotation by the Government;
- (12) ten Principals of the affiliated colleges nominated by the Government;
- (13) two heads of Research Laboratories and institutions of the University area recognised by the University nominated by the Government;
- (14) six students for a term of one year, two each from among the:—
- (a) under-graduates (Professional and non-professional courses);
- (b) Post-Graduates, and

(c) Research Scholars nominated by the Government from the names recommended by the Vice-Chancellor on the basis of merit as prescribed;

(15) seven persons from the alumni of the University representing one Scheduled Castes, one Scheduled Tribes, one Backward Classes, one woman, one Professor from such areas as engineering, medicine or law, one management of the College, one representing Commerce and Industry nominated by the Government; and

(16) such members of the executive council, who are not otherwise members of the Academic Senate.”;

(10) for statute 13, the following shall be substituted, namely:—

#### THE PLANNING AND MONITORING BOARD.

“Planning and Monitoring Board. 13. (1) There shall be a Planning and Monitoring Board Consisting of:—

(1) the Vice-Chancellor (Chairman);  
 (2) four from among the Principals of University and professional colleges, Deans, Chairmen of Faculties nominated by the Vice-Chancellor;

(3) two educationists nominated by the Government;

(4) two nominees of the University Grants Commission.

(2) The Board shall be the principal planning and reviewing body and it shall also arrange for periodical monitoring of the developmental programmes and of teaching and research in the University;

(11) in Statute 15, in clause (1) for sub-clauses (b) and (c), the following shall be substituted, namely:—

“(b) two members of the Executive Council nominated by the Executive Council;

(c) one member of the Executive Council to represent banking or accounting.”;

(12) for Statute 16, the following shall be substituted, namely:—

#### SELECTION COMMITTEE

“Constitution of Selection Committee. 16. (1) There shall be constituted a selection committee in regard to the appointment of Professors, Readers and Lecturers which shall consist of the following, namely:—

(1) the Vice-Chancellor,

(2) nominee of the University Grants Commission;

(3) three experts from outside the University to be nominated by the Vice-Chancellor of whom at least two shall be present in the Selection Committee;

(4) Chairman of the Board of Studies concerned;

(5) Head of the Department concerned;

Provided that no person shall participate in the meetings of the Selection Committee for any appointment, if he or his near relative is a candidate for that appointment:

Provided further that no teacher holding a post lower in rank than the one to which the appointment is to be made, shall be a member of the Selection Committee.

(2) The Dean of the Academic affairs shall be the Secretary of the Selection Committee. If there is no such Dean the Registrar shall be the Secretary.”

8. Notwithstanding any judgement, decree or order of any court, Tribunal or other authority or any provisions of the Andhra University Act, 1925, Sri Venkateswara University Act, 1954, Osmania University Act, 1959, Nagarjuna University Act, 1976, Kakatiya University Act, 1976, Sri Krishnadevaraya University Act, 1981, the Post-Graduate Centres functioning within the University areas of the Andhra University immediately before the commencement of the Andhra Pradesh University Acts (Amendment) Act, 1985 and the Post-Graduate Centres functioning within the University areas of Sri Venkateswara University and the Osmania University immediately before the commencement of the Andhra Pradesh University Acts (Amendment) Act, 1988; shall continue to function under the control and management of the Andhra University, Sri Venkateswara University or the Osmania University as the case may be.

Continuation of existing of Post Gduat Centres

Act II of 1926.

Act XIV of 1954.

Act IX of 1959.

Act 43 of 1976.

Act 44 of 1976.

Act 36 of 1981.

Act 4 of 1985.

9. Notwithstanding anything in this Act,—

(a) The members of the Executive Council, Academic Council and the Finance Committee constituted in respect of Andhra University and Osmania University and the member of the Senate, the Syndicate, Academic Council and Finance Committee constituted in respect of Sri Venkateswara University, Kakatiya University, Nagarjuna University, Sri Krishnadevaraya University, and functioning before the commencement of this Act shall continue to be such member and function only until a new Executive Council, Academic Senate and the Finance Committee is reconstituted in accordance with the provisions of the relevant University Acts as amended by this Act; and

Special Provision as to the re-constitution of the Executive Council Academic Senate and Finance Committee.

(b) On the reconstitution of such new Executive Council, Academic Senate and the Finance Committee as aforesaid, the members of the Executive Council, Academic Council and the Finance Committee holding office in respect of Andhra University and Osmania University and the member of the Senate, the Syndicate, Academic Council and the Finance Committee constituted in respect of Sri Venkateswara University, Kakatiya University, Nagarjuna University, and Sri Krishnadevaraya University, immediately before such reconstitution shall cease to be such members.

Expos of  
Andhra  
Pradesh  
Ordinance  
10 of 1987.

10. The Andhra Pradesh University Acts (Amendment) Ordinance, 1987 is hereby repealed.